

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

**IA/2233/ND/2022, IA/3801/ND/2023, IA/3817/ND/2023,
IA/3428/ND/2023, IA/3381/ND/2023, IA/3345/ND/2023,
IA/3338/ND/2023, IA/5236/ND/2023, IA/6375/ND/2023,
IA/659/ND/2024, IA/1126/ND/2024, IA/2066/ND/2024 IN
IB/2503/ND/2019**

IN THE MATTER OF:

Ambrane India Pvt Ltd	...	Applicant
Versus		
MKMG Jewel Developers Pvt Ltd	...	Respondent

Under Section 7 of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Adv. Naveen Kumar in, IA/5236/ND/2023, Adv. Kushal Bansal in IA/2066/ND/2024
For the Respondent	: Adv. Naveen Kumar in IA/3345/ND/2023 for R-3 & R-4, IA/3381/ND/2023 for R-3 to R-7, IA/1126/ND/2024 for R-1 to R-3 & R-8, IA/3428/ND/2023 for R-3, R-5, R-7, R-8, R-13, R-16, Adv. Bishajit Dubey, Adv. Naveen Kumar, Adv. Karan Khetani for R-1, Adv. Vardhman Kaushik, Adv. Mayank Sharma for R-1 & R-2 in IA/3338/ND/2023, IA/3345/ND/2023, IA/3381/ND/2023, IA/3428/ND/2023, Adv. Rahul Sharma, Adv. Mohak Sharma for R-4 in IA/3428/ND/2023, Adv Meenakshi S for the Respondent No. 9 in IA/3428/2023, CP IB No. 2503/2019, Adv. Vasu Goyal, Adv. Arjun Sanjay, Adv. for Respondent Nos. 9, 11 & 12 in IA No. 3381/2023
For the Committee of Creditor	: Adv. Prashant Mehta
For the RP	: Adv. Vipul Ganda, Adv. Shivam Gautam, Adv. Avnika Mishra, a/w Mr. Umga Das Agrwal

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/2066/ND/2024

Learned Counsel for the Suspended Director, Learned Counsel for the RP and Learned Counsel for the CoC are present. The written submissions filed on behalf of suspended Director is on record. Learned Counsel for RP as well as Learned Counsel for CoC seeks some time to file written submissions. A week's time is granted to file written submissions. List the matter on **04.07.2024**

IA/5236/ND/2023

Learned Counsel for the Applicant as well as Learned Counsel for the RP are present. Learned Counsel for the RP requested some time to file short note on maintainability. A week's time is granted. List the matter on **04.07.2024**

IA/3801/ND/2023

Heard Learned Counsel for the Applicant as well as Learned Counsel for the Respondent in IA/3801/ND/2023. Both the parties are directed to file the written submissions within 10 days. List the matter **04.07.2024**.

IA/3345/ND/2023

Learned Counsel for the RP, Learned Counsel for the Respondent are present. Learned Counsel for the Respondent has submitted that he has already filed the reply and the same is on Board. Counsel for the RP seeks some time to file rejoinder, 10 days time is granted for filing rejoinder.

List the matter on **04.07.2024** for arguments.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**